

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI
COMPANY APPEAL(AT) NO.69 OF 2019

IN THE MATTER OF:

Dinesh Dhabhai

Appellant

Vs

Dadhikar Hotels Pvt Ltd & Ors

Respondents

With

COMPANY APPEAL(AT) NO.70 OF 2019

IN THE MATTER OF:

Brij Bihari Kaushik

Appellant

Vs

Dadhikar Hotels Pvt Ltd & Ors

Respondents

With

COMPANY APPEAL(AT) NO.71 OF 2019

IN THE MATTER OF:

Sanjay Kumar Bhedi

Appellant

Vs

Dadhikar Hotels Pvt Ltd & Ors

Respondents

Appellant:-Mr Samay Maheshwari, Mr.Rohit Bansal and Mr. Yogesh, Advocates, Advocates.

For Respondents: - Mr. Krishna Kumar, Ms Srujana Suman Mund, Advocates.

ORDER

03.07.2019 - Reply filed by Respondent No.2 is taken on record. Learned counsel for the appellant intends to file rejoinder. He is allowed to file the same within three weeks. Learned counsel for the appellant submits that Shri Rakesh Siddharth, Retired District Judge, has taken over as Administrator. Since it would be the Administrator who alone is eligible and competent to

represent the Respondent No.1 company, let notice be issued to the Administrator through speed post. Requisites alongwith process fee, if not filed, be filed by tomorrow. If the appellant provides the email address of the Administrator, let notice be also issued through email. List the matter on **1st August, 2019.**

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn